

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 132/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two no. of assets under “Northern Region System Strengthening Scheme-XX” in Northern Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Megha Bajpeyi, BRPL  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets:

Asset-1: 400/220 kV, 315 MVA, ICT-1 along with associated bays, 400 kV 80 MVar Bus Reactor along with associated bays, LILO of one circuit of 400 kV D/C Parbati-Amritsar Transmission Line at Hamirpur along with associated bays & Line reactor at Hamirpur GIS Sub-station, and



Asset-2: 1 No. of 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur Sub-station under “Northern Region System Strengthening Scheme-XX” in Northern Region. Instant Assets-I and II were declared under commercial operation on 1.1.2014 and 1.4.2014 respectively.

- b. Asset-1 is a combination of 3 different assets which were combined vide order dated 30.8.2017 in Petition No. 41/TT/2017, during determination of tariff for the 2014-19 tariff period. Tariff of Asset-2 for 2014-19 tariff period was determined vide order dated 29.4.2016 in Petition No. 99/TT/2014.
  - c. Calculation of Initial Spares has been revised on overall project cost basis and as such Initial Spares are within ceiling. The Initial Spares which were deducted earlier have been added back to the capital cost as on COD. In the previous order, undischarged Initial Spares were deducted from the capital cost as on COD and added in the capital cost of 2014-15. However, the same was already a part of the capital cost of 2014-15 and thus the same should not have been deducted from the capital cost as on COD as it is not the same as IDC. Hence, in the present petition, the Petitioner has added back the same to the capital cost as on 31.3.2014.
  - d. Details of Additional Capital Expenditure (ACE) during 2014-19 and 2019-24 tariff periods have been submitted. The ACE claimed is towards the work completed within the cut-off date. Reply to the Technical Validation letter and rejoinder to the reply of UPPCL have been filed.
3. Learned counsel for BRPL and BYPL sought four weeks’ time to file reply to the Petition and one more opportunity for hearing.
  4. On repeated requests of learned counsel for BRPL and BYPL, the Commission allowed their request and directed BRPL and BYPL to file their reply by 18.3.2021 and rejoinder, if any, by Petitioner by 25.3.2021. The Commission also directed the parties to adhere to the timeline specified and observed that no extension of time shall be granted and to complete the pleadings in all future cases beforehand.
  5. On the request of BRPL and BYPL, the matter will be relisted on 31.3.2021.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

